

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:6996
ANSWERED ON:11.05.2000
CANCELLATION OF RATION CARDS
JAYABEN B. THAKKAR

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government have any proposal to debar income tax assesseees from taking sugar through PDS;
- (b) if so, the criteria adopted for the identification of income tax assesseees;
- (c) if so, whether there is rule that if a person does not take PDS sugar for three months then the ration card stands cancelled;
- (d) if so, whether the Government are aware that ration card is an important document of persons domicile and identity and needs for every important dealing; and
- (e) if so, the steps being proposed to avoid the above cumbersome situation?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI V. SREENIVASA PRASAD)

- (a) The Government has decided to exclude the income tax assesseees and their family members for PDS Sugar with effect from 1st July, 2000.
- (b) If the card holder or any member of his family is income tax assessee, then the card holder and his family members will not be entitled to PDS Sugar from 1.7.2000.
- (c) From the information available from the States/UTs, it seems that this is not the position.
- (d) & (e) : The State Governments/UT Administrations have been directed to issue instructions to concerned authorities not to insist on production of ration card for identity purposes and for identification purposes, the photo identity card issued by the Election Commission be used. Many State Governments/UT Administrations have already issued instructions/orders in this regard.